

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3658  
ANSWERED ON:18.08.2005  
AGREEMENT WITH IAC  
Owaisi Shri Asaduddin

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Indian Airlines had entered into an agreement with the International Aviation Corporation (IAC) for training its pilots on the French Jets;
- (b) if so, the details alongwith the terms and condition thereof;
- (c) whether the Indian Airlines have deputed its pilots for training;
- (d) if not, the reasons therefor;
- (e) whether IAC has sought damages from Indian Airlines for alleged breach to send its pilots for training; and
- (f) if so, the details thereof and the reaction of the Indian Airlines thereto?

**Answer**

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a) and (b): Yes, Sir. The agreement which was valid for one year effective 15th October, 2004 inter-alia, includes the following:-

- Indian Airlines to provide a minimum of 66 trainees over the first three months.

- Payment @ GBP 11,380 per trainee.

- In the event of cancellation of training by Indian Airlines more than 30 days prior to its commencement, there will be a 50% charge for such training. If training is cancelled within 30 days of the first day of the month in which it is scheduled to occur, payment in full in respect thereof shall become due.

(c) and (d): Yes, Sir. Indian Airlines deputed 10 senior Trainees Pilots (1st batch) to International Aviation Corporation (IAC) for the said simulator training.

(e) and (f): IAC has claimed GBP 4,95,031 as cancellation charges in respect of the 56 pilots scheduled for training in October, November and December 2004 and who were not sent by Indian Airlines, plus the claim for interest. The matter is presently subjudice in the commercial courts at London. Indian Airlines has appointed Advocates to deal with the case.